2026:DHC:10257

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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

\# **CNR No. DLHC010028252022**

\+ OMP (ENF.) (COMM.) 7/2022, EX.APPL.(OS) 49/2022, EX.APPL.(OS) 426/2025

CONCAST INDIA PVT LTD .....Decree Holder

Through: Mr. Ravi Prakash, Sr. Advocate with Mr. Samir Malik, Mr. Tushar Mathur and Mr. Krishan Kumar, Advocates.

versus

STEEL AUTHORITY OF INDIA LIMITED INDIA .....Judgement Debtor

Through: Mr. Santosh Kumar, Sr. Advocate with Mr. Manav Gill, Mr. Prashant Pakhiddey, Mr. Avesh Harshan, Ms. Sesa Gill, Mr. Vasu Taneja, Mr. Akash Kishore, Advocates.

CORAM:
HON'BLE MR. JUSTICE OM PRAKASH SHUKLA

ORDER (ORAL)

% 19.11.2026

1. At the outset, learned Counsel for the Decree Holder seeks leave to withdraw the present petition with liberty to file again as and when situation arises.

2. Leave and liberty, as sought, is granted.

3. The petition is accordingly dismissed as withdrawn. Pending application(s), if any, are also disposed of.

OM PRAKASH SHUKLA, J

NOVEMBER 19, 2026/pa

Signature Not Verified
Signed By:ANUBHAV TRIPATHI
Signing Date:19.11.2026 18:10:03